

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).35556/2013

(Arising out of impugned final judgment and order dated 27/04/2012 in CTR No.350/2012 passed by the High Court Of Judicature at Allahabad)

COMMR.OF COMMERCIAL TAXES U.P.

Petitioner(s)

VERSUS

M/S CASTROL INDIA LTD.

Respondent(s)

(With appln.(s) for exemption from filing O.T. and interim relief and office report)

Date : 30/10/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. Pawan Shree Agrawal,Adv.
 Mr. Rajeev Dubey,Adv.
 For Mr. Ravi Prakash Mehrotra,Adv.

For Respondent(s) Mr. Rahul Roy,Adv.
 Mr. Nikhil Singhal,Adv.
 For Mr. M.P. Devanath,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing expedited.

(Sarita Purohit)
Court Master

(Sneh Bala Mehra)
Assistant Registrar